



THE HIGH COURT OF SIKKIM  
GANGTOK

(PUBLISHED UNDER AUTHORITY OF THE HON'BLE THE ACTING CHIEF JUSTICE)

DAILY CAUSELIST

[FOR THURSDAY THE 10<sup>TH</sup> DAY OF MARCH, 2011]

[ALL URGENT MATTERS MUST BE MENTIONED AT 10:30 A.M  
BEFORE RESPECTIVE HON'BLE BENCHES]

[AT 10.30 A.M]

BEFORE  
HON'BLE THE ACTING CHIEF JUSTICE  
COURT NO.2

SL.CASE NUMBER(S)

PETITIONER(S) /  
RESPONDENT(S)

ADVOCATE(S) FOR THE  
PARTY (S)

I ADMISSION

1. CRP NO.01/2001

KUL BAHADUR CHETTRI  
& ORS.

MR.UDAI P. SHARMA AND MR GULSHAN  
LAMA

VS.

CHUNDI CHOPPEL ZANGPO  
BHUTIA & ORS.

1. (i) CM APPL.NO.16/2011  
(An application for  
condonation of delay)

1. (ii) CM APPL.NO.17/2011  
(An application for stay)

II HEARING

2. WP(C)NO.37/2009

H.S. LAMA & ORS.

MS.SHARMILA LAMA AND MS.JYOTI  
SUBBA

VS.

STATE OF SIKKIM  
& ORS.

MR.J.B. PRADHAN, ADDL. ADVOCATE  
GENERAL WITH MR.KARMA THINLAY,  
GOVT.ADVOCATE AND MR. SANTOSH  
KR. CHETTRI, ASSTT.GOVT.ADVOCATE  
FOR STATE RESPONDENTS

2. (i) CM APPL.NO.44/2010

(An application praying for calling  
for of records of Muster Roll/Temporary/  
Workcharged Employees regularized in various  
Departments)



: 2 :

3. WP(C)NO.03/2010

NIL KUMAR KHATIWARA  
& ORS.

MR.A.MOULIK, SR.ADVOCATE WITH  
MR.N.G.SHERPA, MS.K.D.BHUTIA  
MR.LEONARD GURUNG AND MR.MANISH  
KR.JAIN

VS.

STATE OF SIKKIM  
& ORS.

MR.J.B.PRADHAN, ADDL. ADVOCATE  
GENERAL WITH MR.KARMA THINLAY,  
GOVT.ADVOCATE AND MR.S.K.CHETTRI  
ASSTT.GOVT.ADVOCATE FOR STATE

3. (i) CM APPL.NO.18/2011

(An application for keeping of  
a document on record.)

NOTES:-

1. SLIP CONTAINING CASES RELIED ON MUST BE SUPPLIED TO THE SR.READER/  
READER WELL IN ADVANCE
2. NAMES OF COUNSEL APPEARING IN EVERY MATTER SHALL BE SUBMITTED WELL IN  
ADVANCE TO THE SR.READER/READER

BY ORDER OF HON'BLE THE ACTING CHIEF JUSTICE

Sd/-  
(S.W.LEPCHA)  
REGISTRAR GENERAL

